

ADDON

Tata AIG Bharat Sookshma Udyam Suraksha - Protection & Preservation of Property

(IRDAN108RP0020V01202021/A0011V01202122)

It is hereby declared that this Policy covers the following, subject to the limit of indemnity as specified in the Policy Schedule:

1. Reasonable and necessary costs incurred for actions to temporarily protect or preserve insured property, provided such actions are necessary due to actual, or to prevent immediately impending, insured physical loss or damage to such insured property. This Additional Coverage is subject to the deductible provisions that would have applied had the physical loss or damage occurred.
2. In the event of damage covered under this Policy, the Policy shall also cover reasonable and necessary costs incurred for the following:
 - a) Fire department fire fighting charges imposed as a result of responding to a fire in, on or exposing the insured property;
 - b) Costs incurred of restoring and recharging fire protection systems following an insured loss; and
 - c) Costs incurred for the water used for fighting a fire in, on or exposing the insured property
 - d) The cost of installation, testing, supervision freight and all other additional costs reasonably incurred by the Insured following an insured loss with the consent of the Insurer to expedite repairs, or to prevent or reduce further loss insofar as such costs are not more specifically insured.

The liability of the Insurers shall not exceed in the aggregate during the Policy Period the Limit of Liability specified in the Policy Schedule.